

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406

IA/862/ND/2024 IN IB/752/ND/2022

IN THE MATTER OF:

State Bank Of India (Through RP Mr. Chanchal ... Applicant
Dua)

Versus

. Shri Krishan Dhingra ... Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vibhor Mathur, Adv.
Mr. Devesh Giri, Adv.

For the RP : Mr. Amit Sanduja, Ms. Sakshi Singh,
Mr. Tushar Batra, Adv.
Ms. Chanchal Dua, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Devesh Giri, Learned Counsel for the applicant is present through video-conferencing. Ms. Chanchal Dua, Resolution Professional is present in person through VC and has submitted that they have filed written submissions, however, the same is not available on e-portal of this Tribunal. Resolution Professional is directed to take steps for uploading the same on e-portal of this Tribunal. List this matter on 21.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)